

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat, Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In-charge (OIC) Litigation.

GOVERNMENT ORDER NO.:- 9721 – JK (LD) of 2026
DATED:- 05 - 08 - 2026

Sanction is hereby accorded to the appointment of Mr. Din Mohd, Assistant Commissioner Development, Doda, as Officer In-charge Litigation (OIC) in case SWP No. 1222/2017 titled Amir Iqbal Vs UT of Jammu and Kashmir and others, including contempt petition, if any, pending before Hon'ble Supreme Court of India/Hon'ble High Court of Jammu & Kashmir/Hon'ble Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

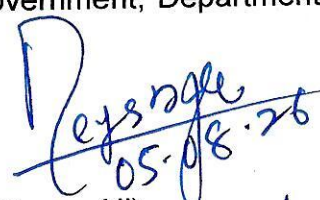
Sd/-
(Achal Sethi)
Commissioner/Secretary to the Government

No:-LAW-OIC/8/2026

Dated:- 05.08.2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
3. Principal Secretary to Hon'ble Lieutenant Governor, Lok Bhavan.
4. Commissioner/Secretary to the Government, Department of Rural Development and Panchayati Raj.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation, Kashmir/Jammu.
8. Law Officer concerned.
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Commissioner/Secretary to the Government, Department of Law, Justice & P.A.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali)
Deputy Legal Remembrancer